

GOVERNMENT OF INDIA  
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION  
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

No. 4/1/2020-IR  
Dated: 22-06-2020

**ADDENDUM TO CIRCULAR NO. 4/1/2020-IR DATED 23.03.20**

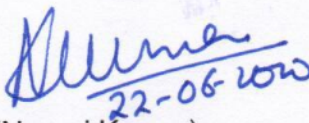
**Subject: Management of airlines Crew due to COVID-19 outbreak.**

In furtherance of this office Circular No. 4/1/2020-IR dated 23.03.2020, after having due consideration of the opinion rendered by the Ministry of Health and Family Welfare, it has now been decided that the clause (e) of earlier Circular dated 23.03.2020 is hereby substituted by following clauses, namely:-

“e) The “Risk assessment” for the crew shall be done by the concerned Airlines doctor and the crew shall be advised for testing as per ICMR guidelines. Whether the crew should be subjected to 14 days home quarantine or not, shall be based on the said “Risk assessment”. However, in case of such crew, who have the history of contact with a COVID-19 case during the flight operations, the home quarantine shall be mandatory. Such information should be shared by the airlines with concerned APHO for coordinating with the State Government.

f) All crew members must be advised to download Arogya Setu app and monitor their health status through the same.”

2. Please acknowledge the receipt and ensure strict compliance.

  
22-06-2020  
(Neeraj Kumar)

Director of Regulations and Information  
For Director General of Civil Aviation

To

1. All Scheduled Airlines operating flights to/from India;
2. The Chairman, Airport Authority of India;
3. All International Airport Operators in India;
4. The Commissioner, Bureau of Immigration.